

Central Administrative Tribunal
Principal Bench: New Delhi.

....
OA No. 2271/97

New Delhi, this the 15th day of December, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S.P. Biswas, Member (A).

1. Sh. Khem Chand Sharma
s/o Sh. Mohan Lal,
r/o 631/8, Krishna Gali No. 12,
Adarsh Mohalla,
Maujpur, Delhi 53.
2. Sh. Brahm Dev
s/o Sh. Isri Prasad,
r/o 3/439, Dakshini Puri,
Delhi-62.
3. Sh. Charan Singh
s/o Sh. Ram Kumar,
r/o H.No. 155-C, V Block,
Sector A, Bhagwati Vihar,
Uttem Nagar, N. Delhi-59.
4. Sh. Sultan Singh
s/o Sh. Dharan Chand,
r/o 523, Mukia Pura,
Subai Mandi, Delhi-7.
5. Sh. Ram Niwas
s/o Sh. Ram Prasad,
r/o 9/4166, Gali No. 12,
Ajit Nagar,
Gandhi Nagar, Delhi-31.
6. Sh. Vijay Pal Singh
s/o Sh. Mangla Singh,
r/o H.No. 715, Kalyan Vas,
Kalyan Puri, Delhi.
7. Sh. Sobhansingh
s/o Sh. Chet Ram,
r/o I-228, Karampura,
New Delhi-15.

Contd.....2p/-

8. Sh. Prithi Singh
s/o Sh. Khajan Singh,
r/o DB-299, East Gokul Puri,
Loni Road, Delhi.

9. Sh. Rajender Prasad Tiwari
s/o Sh. M.P. Tiwari,
r/o 124, Khilona Bagh,
Model Town, Delhi-9.

(By Advocate: Shri J.C. Madan)

.... Applicants

Versus

1. Govt. of N.C.T of Delhi
through Chief Secretary,
5, Shan Nath Marg,
Delhi.

2. Director-General, Home Guards,
C.T.I. Complex,
Raja Garden,
New Delhi-15.

3. Commissioner of Police,
Delhi Police Headquarters,
I.P. Estate,
New Delhi-2.

(By Advocate: Shri Jog Singh through proxy Sh. Girish Katpalia) Respondents

O R D E R (ORAL)

Dr. Jose P. Verghese, Vice-Chairman (J)

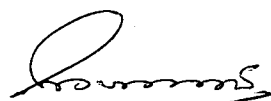
This OA has been filed on behalf of 39 petitioners working in Home Guards whose services have been threatened to be terminated by various orders dated 22.2.1994, 15.12.1994, 30.8.1990 and 12.9.1994 stating that the petitioners are given notice for termination for the purpose of preserving the voluntary character of organisation. The operation of the said order was stayed by the interim order by this court in view of the fact that the judgement in similar matters were reserved for pronouncement. In all the connected matters judgement has already been given on 12.12.1997 vide OA No 1753/97 etc.


in the matter of I.S. Tomar & Ors. vs. UOI & Ors. 9

2. In view of the final disposal of the said case it is clarified that the reliefs given to the petitioners therein shall also be applicable to the petitioners in this case as well wherever it is applicable.

3. Even after notice respondents have not filed any reply. Since this matter is covered, we do not intend to detain the same further on Board and dispose of this case applying the ratio and directions in the above said case to the present case as well.

4. With this, this OA is disposed of with no order as to costs.


(S.P. Biswas)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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